

(c) whether Government have also considered the question of setting up of "casinos" to attract foreign tourists and foreign exchange ?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH):**

(a) Yes, Sir. The Hotel Industry has been urged to provide such entertainment with indigenous talent, and a tentative allocation of Rs. 50.00 lakhs had been made in the draft Fourth Five Year Plan for the provision of entertainment for tourists.

(b) From a general assessment made of complaints from tourists regarding the lack of entertainment, it is noticed that foreign tourists express a preference for entertainment which reflects the local colour and talent of the country. Also western style entertainment can be provided with indigenous artistes. In view of this no relaxation is being considered for allocating strictly limited foreign exchange resources for the employment of cabaret artistes from foreign countries.

(c) No, Sir.

**Restrictions on Visiting Tourist Places in West Bengal**

8714. **SHRI S. K. TAPURIAH :**  
**SHRIMATI JYOTSNA**  
**CHANDA :**

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether restrictions continue for tourists in various areas in West Bengal ;

(b) the other areas in the country which are placed under similar restrictions;

(c) the reasons for such restrictions ; and

(d) how do these restrictions affect the promotion of tourism in West Bengal ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) :** (a) and (b). Under the Foreigners (Restricted Areas) Order, 1963, foreigners desiring to visit Darjeeling, Cooch Bihar, Jalpaiguri, Malda and West Dinajpur Districts of West Bengal ; Uttarkashi, Chamoli and Pithoragarh districts of Uttar Pradesh, Kinnaur, Lahaul and Spiti districts of Himachal Pradesh ; all districts of Assam ; and the

Union Territories of Tripura and Andaman and Nicobar Islands are required to obtain special permits.

(c) For reasons of security.

(d) Permits for visits to places of tourist interest in West Bengal are granted liberally to tourists.

**Seizure of Copies of "Mother India"**

8715. **SHRI SUBRAVELU :**  
**SHRI KAMALANATHAN :**  
**SHRI MAYAVAN :**

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government had ordered the seizure of copies of the Bombay Monthly 'Mother India' April, 1968 issue ;

(b) the date of publication of the issue and the date of issue of the order of seizure ; and

(c) the number of copies seized ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) :** (a) and (b). The Lt. Governor of Delhi has by virtue of Notification No. F.2 (42)/68-C/H(G) dated the 8th April, 1968 under Section 99-A Criminal Procedure Code 1898 declared forfeited to Government every copy of the April 1968 issue of 'Mother India' and all other documents containing copies, re-prints and translation of extracts from the said magazine.

(c) Five copies have been seized in Delhi so far. Information regarding seizure in other States and Union Territories is being collected.

**"Care"**

8716. **SHRI JYOTIRMOY BASU :**  
**SHRI BHAGBAN DAS :**

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that a foreign organisation named "CARE" has been allowed to work in villages in West Bengal which is a border State under the pretext of helping food production ;

(b) if so, whether this organisation has any connection with Asia foundation ; and